

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 3781 of 2019**

Manoj Kumar Singh

... **Petitioner**

-Versus-

Central Coalfields Limited & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Kumar Harsh, Advocate

For the Respondent-CCL

: Mr. Amit Kumar, Advocate

05/07.07.2020. Heard Mr. Kumar Harsh, learned counsel for the petitioner and Mr. Amit Kumar, learned counsel for the respondent-CCL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Kumar Harsh, learned counsel for the petitioner submits that he will file reply to the counter affidavit within a period of four weeks.

Mr. Amit Kumar, learned counsel for the respondent-CCL is present.

Time, as prayed for filing reply to the counter affidavit, is allowed. Post this matter on 22.09.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/